

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 10/RP/2017

and

Review Petition No. 16/RP/2017

In

Petition No. 384/TT/2014

Review Petition No. 10/RP/2017

Subject: Review petition for review of the Order dated 16.1.2017 in
Petition No. 384/TT/2014.

Petitioner: Parbati Koldam Transmission Company Limited (PKTCL)

Respondents: Rajasthan Rajya Vidyut Prasaran Nigam Limited and 19 others

Review Petition No. 16/RP/2017

Subject: Review petition for review of the Order dated 16.1.2017 in
Petition No. 384/TT/2014.

Petitioner: NTPC

Respondents: Parbati Koldam Transmission Company Limited and 19 others

Date of Hearing: 9.1.2018

Coram: Shri A.S. Bakshi, Member
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present: Shri M.G. Ramachandran, Advocate for NTPC
Ms. Poorva Saigal, Advocate for NTPC
Shri Amit Kapur, Advocate for PKTCL
Ms. Nishtha Kumar, Advocate for PKTCL
Ms. Aparajita Upadhyay, Advocate for PKTCL
Shri S. S. Raju, PGCIL



Record of Proceedings

Learned counsel for NTPC made submissions similar to the submissions made in Review Petition No.8/RP/2017 and 9/RP/2017. Learned counsel for NTPC submitted that the Commission observed in order dated 16.1.2017 in Petition No.384/TT/2014 Ckt-II of the 400 kV Parbati-Koldam Transmission Line of PKTCL was idle charged on 4.10.2014 but it was put into use only on 21.3.2015 on account of the delay in COD of the 400 kV bays in Koldam Switchyard of NTPC and NTPC was made liable for the IDC and IEDC from 4.10.2014 to 21.3.2015. The learned counsel submitted that the switchyard at Koldam HEP was ready since July 2008 and was charged at 11 kV level. He submitted that it was decided only in the 34th SCM of Northern Region held on 8.8.2014 to utilize the Koldam-Ludhiana-Nalagarh Lines should be utilized as a parallel corridor from Nalagarh to increase the reliability by charging the Koldam HEP Switchyard as a Pooling Sub-station. Thus, the need for charging the Koldam Switchyard at 400 kV level arose only on 8.8.2014 and there was no requirement to charge the Bays at Koldam Switchyard before the said date at 400 kV level. After the decision in the 34th SCM, NTPC approached CEA for clearance for charging the Bays at Koldam Switchyard at 400 kV level after 8.8.2014 which was granted on 17.10.2014. Learned counsel further submitted that NTPC diligently took up the matter with PGCIL for connectivity at bays from Koldam HEP and completed the activities on 6.2.2015. The time taken for obtaining the approval of CEA upto 17.10.2014 and signing and execution of the Connection Agreement on 6.2.2015 cannot be attributed to NTPC and hence NTPC is not liable to pay the IDC and IEDC from 4.10.2014 to 21.3.2015.

2. The Commission directed that the matter shall be listed for hearing on 13.2.2018 for arguments by learned counsel for PKTCL.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

